

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 94 of 2018**  
**IN THE MATTER OF:**

**Shri Romi Datta**

**...Appellant**

**Versus**

**S. Gurumoorthi & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Saurab Jain and Ms. Neha Gupta, Advocates**

**For Respondent:**

**Mr. Divyanshu Sahay, Ms. Shradha Narayan, and Mr.  
Akshay Sahay, Advocates**

**O R D E R**

**20.08.2019** It has been pointed out the typographical error occurred in the 1<sup>st</sup> page of the judgment dated 14<sup>th</sup> August, 2019 wherein the name of 1<sup>st</sup> Respondent '**S. Gurumoorthi**' has been wrongly typed as 'S. Gurumoorthy'. Similarly, last line of the 1<sup>st</sup> page, it has been wrongly typed 'there is no default on the part of the 'Corporate Debtor', in fact it should be read as "**there is default on the part of the 'Corporate Debtor'**".

Necessary corrections be made accordingly in the cause title of the judgment and in the last line of the 1<sup>st</sup> page as noted above.

Fresh certified copy be supplied to the parties.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc